

SPECIAL BENCH  
COURT - II

**P-102**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/32(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>BAJAJ FINANCE LIMITED VS PALLISHREE LTD</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Ms. Debaleena Ganguly, Adv. ] For the Financial Creditor

Ms. Neelima Chatterjee, Adv. ] For the Corporate Debtor

Mr. Suvodeep Chakraborty, Adv. ]

**ORDER**

1. Ld. Counsel for the corporate debtor present.
2. Ld. Counsel for the Corporate Debtor submits that despite specific direction on 22<sup>nd</sup> February, 2024 to serve a copy of the petition. The same has not been done by the Financial Creditor. Therefore, we direct the Financial Creditor to give hard copy of the petition in course, of this date.
3. Let the affidavit-in-reply be filed within one week's time.
4. List the matter on **10.05.2024**, for argument.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**